Central Administrative Tribunal Principal Bench



R.A.No.247/98 M.A.No.2492/98 in O.A.No.530/98

Hon'ble Justice Shri K.M.Agarwal, Chairman Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 18% day of December, 1998

- The General Manager Northern Railway Baroda House New Delhi - 110 001.
- 2. The Dy. Chief Personnel Officer (Headquarters) Northern Railway Baroda House New Delhi - 110 001.

... Review Petitioners

Nirmal Singh Kanwal s/o Shri Naurata Singh Office Superintendent-I Northern Railway Headquarters Baroda House New Delhi - 1.

... Review Respondent

ORDER (By Circulation)

Vs.

Hon'ble Justice Shri K.M.Agarwal, Chairman

No ground for review is made out. If a contrary decision of Co-ordinate Bench was not brought to the notice of the Bench at the time of hearing, the remedy now to the review-petitioner is to file Writ Petition before Delhi High Court or S.L.P. before Supreme Court OR if so advised, in any such similar case pending or filed in future, both the decisions of the Tribunal may be brought to the notice of the Bench hearing such application. Then matter may be referred to a larger Bench.

Review dismissed. Inform the review petitioners accordingly.

(K.M.AGARWAL) Chairman

> R.K.Ahooja) Member(A)